SHRI N. KANUNGO: There is no excess production as yet. In fact we have got a much larger capacity in our sector of production.

Oral Answers

SHRI JASWANT SINGII: The hon. Minister referred to a small part of the machine costing about Rs. 10 which is imported. What is the difficulty in its being manufactured locally?

SHRI N. KANUNGO: I said it is a small part costing Rs. 10. I do not know exactly, but I am told that the economic manufacture of that particular part is not possible in our country because it has to be made in larger numbers than are required at present.

SHRI MAHESWAR NAIK: The hon. Minister said that there is no excess production. May I know how our normal demands are met, whether by imports or in what way?

SHRI N. KANUNGO: Our demands are being fully met.

questioner *483. The (Shri Bhupesh Gupta) was absent. For answer, vide col. 2803 infra.]

[The *484 and *485. questioner (Moulana M. Faruqi) was absent. For answers, vide cols. 2803-06 infra.]

GOVT. CONTRIBUTION FOR BHOODAN MOVEMENT

DAHYABHAI *486. Shri PATEL: Will the Minister of Planning be pleased to state whether Government are giving any grants or loans to the Bhoodan Movement?

THE DEPUTY MINISTER PLANNING (SHRI S. N. MISHRA): A statement is placed on the Table of the Sabha. [See Appendix XXII, Annexure No. 45.]

SHRI DAHYABHAI V. PATEL: May I know how much land has been collected?

SHRI S. N. MISHRA: We have figures up to December 1957. Thev indicate that lands donated to Bhoodan amounted to 43.8 lakh acres.

SHRI DAHYABHAJ V PATEL: May I know how many families have been . resettled on this land and what is the state of production? Has agricultural production increased as a result of this?

to Questions

SHRI S. N. MISHRA: I cannot recall the number of families re-settled. In Bihar there is one re-settlement programme, but we have not got the results thereof.

SHRI DAHYABHAI V. PATEL: the amount given inclusive of the amount spent by the State Government or is it only an amount spent by the Central Government?

SHRI S. N. MISHRA: If the hon. Member goes through the statement placed on the Table of the House, he will find a separate account of the assistance given by the Central and the State Governments.

SHRI DAHYABHAI V. PATEL: Does this include all the given by the State Governments or isthere anything else besides this?

SHRI S. N. MISHRA: I think should be the total. But if there is anything further, that can be known. on enquiry.

PANDIT S. S. N. TANKA: What is: the reply of the hon. Minister to thequestion put by Shri Patel as to whether these lands have been brought. under cultivation or not and whether there was any increase in agricultural production?

SHRI S. N. MISHRA: I am that I could not reply to the second. part of the question put by Mr. Patel at that time because the question had two parts. There does not seem to be much information on that point. Being acquainted with Bihar, I know some agricultural programme has been undertaken. I am told that there has been some increase in agricultural production in Purnea.

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SHRI V. K. DHAGE: May I know what are the various schemes which the lands donated to the Bhoodan movement are to be utilised?

Mr. CHAIRMAN: He wants to know what are the various schemes for utilising the lands donated to Bhoodan movement.

SHRI S. N. MISHRA: That depend upon the scheme of the India Sarva Seva Sangh. But so far as we are concerned we have that the lands given to should be utilised for the re-settlement of landless people.

श्री पां० ना० राजभोज : क्या मंत्री महोदय बता मकते हैं कि सरकार ने क्या भुदान भ्रान्दोलन को भ्राफिशियल रिकगनिशन दिया है, दूसरी बात यह कि इस भ्रान्दोलन को यशस्वी करने के लिये सरकार क्या प्रयत्न कर रही है श्रौर सरकार ने क्या श्रपनी कुछ जमीन भी भदान में दी है ?

Dr. R. B. GOUR: Sir, he has three questions.

श्री पां॰ ना॰ राजभोज : गृहा को श्रीर सवाल पूछने का शायद श्रीर मौका नहीं मिलेगा, इसलिये ही मैंने एक साथ पूछा है।

श्री एस० एन० मिश्र : जहां तक इसकी सरकार द्वारा मान्यता देने का सवाल है, हम ने द्वितीय पंचवर्षीय योजना में यह कह दिया है कि यह एक बहुत हो कीमती श्रान्दोलन है श्रीर इससे समाज में इस तरह का एक वाता-वरण बनता है जिसमें हमारे बहुत से काम श्रागे बढते हैं श्रीर खास कर जो कम्यनिटी डेवलपमेंट का प्रोग्राम है—सामदायिक विकास योजना का--उसको इससे काफ़ी लाभ होता है ग्रीर इससे हमारा भूमि-सुधार का प्रोग्राम भी स्रागे बढ़ता है।

श्री पां० ना० राजभोजः दूसरे सवाल का च्या जवाब है ?

to Questions Mr. CHAIRMAN: Order, order.

SHRI V. PRASAD RAO: The Minisstry of Home Affairs has sanctioned as per the statement Rs. 94 lakhs for the development of the Bhoodan lands in Koraput, Ganjam and Balasore districts. Is the attention of the Minister drawn to the fact that much of the land donated, especially Koraput part of the land, is uncultivable and is hilly tract?

SHRI S. N. MISHRA: It is just possible that some of the lands might not be fit for cultivation, but I cannot say to what extent that is so in that particular district.

SHRI V. PRASAD RAO: Is not the attention of the hon. Minister drawn to the fact that much of the donated also in Telangana is unfit and unsuitable for cultivation? It is only such lands that are donated by landlords.

Mr. CHAIRMAN: Don't generalise like that.

SHRI S. N. MISHRA: I can only say on the basis of information in State of Bihar that out of 22 lakh acres, it has been reported by the Bhoodan Samiti there, 6 lakh only are fit for cultivation.

PANDIT S. S. N. TANKHA: Some of the States have passed special legislation in their State Legislatures for transfer of these lands to the tenants. May I know how many States have passed such legislation and how many remain to pass it?

SHRI S. N. MISHRA: I cannot give the figures now.

PANDIT S. S. N. TANKHA: My question was that I understand that certain States have passed special legislation for the transfer of lands to the May I know how tenants. many States have passed such legislation so far and how many yet remain to pass such legislation?

SHRI S. N. MISHRA: I have not got that figure just now, but many States have passed such legislations some States still remain to pass them. About the latter we have said that they should pass the legislations as soon as possible.

Oral Answers

SHRI T. BODRA: The hon. Minister has been referring to the State Bihar three times. May I know if in the State of Bihar also only barren hills and hillocks have been donated for the Bhoodan movement?

(No reply.)

SHRI V. PRASAD RAO: What has happened to the tenants that are already there on the lands that are given?

Mr. CHAIRMAN: If it is uncultivable, how can there be tenants?

SHRI ABHIMANYU RATH: Sir, am myself coming from Koraput district. When the lands were donated a promise was given that all the lands would be brought under a cooperative scheme. It was said facilities would be given through cooperative societies. So they have donated lands. But no help is given.

Mr. CHAIRMAN: All intricacies. Some people were called upon to donate land under certain promises. Achievements do not measure up to promises. That is what he said.

SHRI ABHIMANYU RATH: what about a reply to my question?

Mr. CHAIRMAN: No reply to this question.

TAPTI RIVER SCHEMES

*487. SHRI DAHYABHAI v. PATEL: Will the Minister of PLANNING be pleased to state whether the Tapti River Schemes and the Kakrapara Project were approved by the Planning Commission and if when?

THE DEPUTY MINISTER PLANNING (SHRI S. N. MISHRA): The Kakrapara weir project which started before the First Plan. was included in the First Five Year Plan and has been under execution. Ukai Reservoir Project on the Tapti River had been included in the Second Five Year Plan, subject to technical examination which is under way.

to Questions

SHRI DAHYABHAI V. PATEL: Ťπ the Minister aware that when the Kakrapara weir was opened the Minister of Planning made a promise that so many lakh acres would irrigated? Have they been irrigated so far?

Mr. CHAIRMAN: Did he make promise and has it been carried out? That is what he wants to know,

SHRI S. N. MISHRA: I cannot say about that promise. I will have to enquire about that.

SHRI DAHYABHAI V. PATEL: the hon. Minister aware that before this scheme was taken in hand people of Surat district exclusive the commercial firms having their Bombay like the offices in Insurance Companies, etc., were asked to contribute a certain amount provincial loan for this project? Has this been the practice in any case?

SHRI S. N. MISHRA: I take this information from the hon. Member. I do not know whether it was so.

Mr. CHAIRMAN: He will enquire.

SHRI DAHYABHAI V. PATEL: Is: the hon. Minister aware that the work on this scheme was undertaken without proper levelling and survey being made?

SHRI S. N. MISHRA: I will have toenquire.

SHRI V. K. DHAGE: Is there any land that is under cultivation after the scheme has come into force?

(No reply.)